

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

DA 8/94.

Dt. of Order: 10-1-94.

Smt.V.Maheswari

...Applicant

Vs.

1. Union of India, rep. by the Secretary to Govt., Ministry of Finance, Dept. of Economic Affairs, New Delhi.
2. The General Manager, Security Printing Press, Mint Compound, Saifabad, Hyd-4.
3. The Pay & Accounts Officer, Pay & Accounting Unit, Security Printing Press, Mint Compound, Saifabad, Hyd.

....Respondents

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Counsel for the Applicant : Shri N.Ram Mohan Rao

Counsel for the Respondents : Shri K.Bhasker Rao

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CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

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Copy to:-

1. Secretary to Govt., Ministry of Finance, Union of India,
Dept. of Economic Affairs, New Delhi.
2. The General Manager, Security Printing Press, Mint Compound,
Saifabad, Hyd-4.
3. The Pay & Accounts Officer, Pay & Accounting Unit, Security
Printing Unit, Security Printing Press, Mint Compound,
Saifabad Hyd.
4. One copy to Sri. N.Ram Mohan Rao, advocate, CAT, Hyd.
5. One copy to Sri. K.Bhaskar Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

To : CGSC, CAT

Re: /-

25/1

10/84

11/11/84
11/11/84

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Judgement

(As per Hon. Mr. A.B. Gorthi, Member (Admn.))

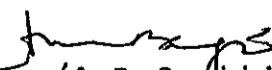
Heard Sri N. Ram Mohan Rao, learned counsel for the applicant and Sri ~~K. Bhavar Rao~~ ~~N.R. Devaraj~~, learned counsel for the respondents.

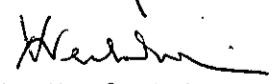
2. The husband of the applicant died while in service on 14-3-1988. Consequently the applicant was sanctioned family pension of Rs.375/- with effect from 15-3-1988. Dearness relief on pension was also being paid as per rules. Subsequently, the applicant was given appointment on compassionate grounds as Sweeper/Scavenger on 8-9-1988. With effect from that date the applicant was denied Dearness relief on family pension.

3. Aggrieved by the same she has filed this application requesting for a direction to the respondents to pay the applicant Dearness Allowance on family pension from the date she was employed.

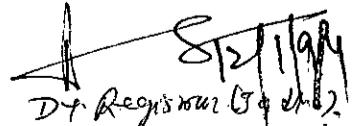
4. Similar cases viz. OA.1116/93, OA.1117/93 and others filed in the past have been decided by this Bench of the Tribunal. Accordingly, this OA is allowed with the direction to the respondents to pay dearness allowance on family pension to the applicant as was done in the previous cases. We further direct that monetary relief will be limited to one year prior to the date of filing the present OA. As this OA was filed on 21-12-1993, we direct payment of dearness allowance on family pension with effect from 1-12-1992.

5. The OA is ordered accordingly at the admission stage.
No costs.


(A.B. Gorthi)
Member (Admn.)


(V. Neeladri Rao)
Vice-Chairman

Dated : January 10, 93
Dictated in the Open Court


D.P. Registrar (G.O.M.R.)

O.A. 8794

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 10/1/1993

ORDER/JUDGMENT: _____

M.A/R.A/C.A.No. _____

O.A.No. _____

in
8794

T.A.No. _____

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

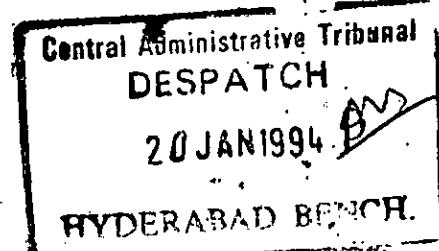
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.



pvm